

Clause 20 of the Promotion Agreement at a lower price.

(b) The value of the concession under Clause 20 of the agreement is likely to be of the order Rs. 50 lakhs per annum when the production of oil by Oil India Ltd. is 3 million tonnes per annum. The concession is for a period of 20 years from 18th February, 1959.

#### ZONES FOR SUPPLY OF PETROLEUM PRODUCTS

\*553. RAJA SHANKAR PRATAP SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether under the present distribution arrangements for petroleum products in the country, any Zones for the supply of Kerosene oil, light diesel oil, petrol and high speed diesel oil have been created; and

(b) if so, the number and details of the Zones created ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : (a) Yes, Sir.

(b) A statement giving the number of Zones and stations in each Zone is placed on the Table of the House. [See Appendix LXV, Annexure No. 93.]

#### ENTERTAINMENT TAX RELEASED BY THE STATES

\*554. SHRI GANESHI LAL CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) the names of the States which are realising Entertainment Tax on cultural and sports programmes ; and

(b) whether it is a fact that the Uttar Pradesh Government have recently withdrawn this tax ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) All the States except Madras and Mysore levy Entertainment Tax on cultural and sports programmes. However, exemption is generally granted in respect of performances whose proceeds are devoted to philanthropic religious, charitable or educational purposes, depending upon the merits of individual cases.

(b) The Government of Uttar Pradesh have recently taken a decision to withdraw Entertainment Tax, for a period of one year in the first instance, on certain categories of sports and cultural programmes.

#### RESERVATION OF POSTS FOR SCHEDULED CASTES IN D.D.A.

\*555. SHRI B. D. KHOBARA-GADE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that there is no provision for the reservation of posts for persons belonging to the Scheduled Castes in the Delhi Development Authority ;

(b) if so, what is the percentage of Scheduled Castes in Class I, II, III and IV services in Delhi Development Authority at present; and

(c) what steps are being taken to ensure adequate representation of Scheduled Castes in Delhi Development Authority in future ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) The Regulations of the Delhi Development Authority governing conditions of service etc. do not provide for any reservation for Scheduled Castes.

(b) The position in respect of direct recruitment is as under :

Class No.	Total number of employees	Number of Scheduled Castes
Class III	428	65
Class IV	282	61

(c) The question of reservation of posts for Scheduled Castes is under consideration of the Delhi Development Authority.

#### ORAL CONTRACEPTIVES FROM HERBS IN ASSAM

\*556. SHRI BABUBHAI M. CHINAI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Regional Research Laboratory at Jorhat, has developed oral contraceptives from herbs in Assam; and